

File No. J-12021/08/2009-JR
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi. Dated 21st January, 2021

To

The Principal Accounts Officer,
Department of Legal Affairs, Lok Nayak Bhavan, 3rd Floor,
'C' Wing, Khan Market New Delhi – 110003

Subject: **Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 26 Gram Nyayalayas in the State of Maharashtra- regarding.**

Sir,

I am directed to convey the sanction of the President of India for the payment of **Rs. 1,63,18,000/- (Rupees One Crore Sixty Three Lakh and Eighteen Thousand only)** towards Central assistance (Rs. nil towards Non-Recurring and Rs. 1,63,18,000/- towards Recurring Expenditure) to the **State Government of Maharashtra** for establishing and operating 26 Gram Nyayalayas in the State of Maharashtra. Rs. 156.60 lakh toward non-recurring and Rs. 166.40 lakh towards recurring was to be released for establishing and operationalization of 26 Gram Nyayalayas. In view of the budgetary constraint under the Scheme during the last financial year a sum of Rs. 156.60 lakh towards non-recurring and Rs. 3.22 lakh towards recurring grants could be released vide this Department's sanction of even number dated 25th February, 2020 (copy enclosed). A balance of **Rs. 163.18 lakh** (Rs. 166.40 lakh – Rs. 3.22 lakh) towards recurring grants is being released during the current financial year.

2. As per the guidelines, the Central Assistance for meeting the non-recurring expenditure will be limited to Rs 18.00 lakhs per Gram Nyayalayas for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is provided for meeting the non-recurring expenditure. 70% of this amount is released when State Government notifies the setting up of a Gram Nyayalaya. The remaining 30% is released upon furnishing the documentary evidence of the establishment of Gram Nyayalaya.

3. The expenditure involved is debitable to Demand No. 64 during 2020-21 under Major Head - 3601-Grant-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head - 06.101 -Central Assistance /Share, Sub Head – 57 – Infrastructure facilities for Judiciary, Detailed Head- 02 - Assistance to State Governments for Establishing and Operating Gram Nyayalayas, Object Head-57.02.35- Grants for Creation of Capital Assets.

4. The concerned State Government is requested to utilize this amount during the current financial year 2020-21. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

5. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

6. In respect of both recurring as well as non recurring expenditure to the State Government, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

7. This sanction has been entered in the Register of Grants at Serial No. 39 at page No. 35-36.

8. This issues with the concurrence of Joint Secretary and Financial Adviser, Ministry of Law and Justice vide their Note No. 90 dated 19.01.2021 and approval of Secretary (Justice) vide Note No.100 dated 20.01.2021.

Yours faithfully,



(R.C. Ahuja)

Under Secretary to the Government of India

Tele No: 011-2307 2139

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Dated 21st January, 2021

Copy to:-

1. Chief Secretary, Government of Maharashtra, Secretariat, Mumbai.
2. Principal Secretary & Remembrances of Legal Affairs, Department of Legal Affairs, Government of Maharashtra.
3. Secretary, Finance Department, Government of Maharashtra, Mumbai.
4. Registrar General, Bombay High Court, Mumbai.
5. Accountant General, Government of Maharashtra, Mumbai.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi - 110001.
8. Budget Section, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.

9. Secretary General, Supreme Court of India, New Delhi.
10. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra
11. Deputy Secretary (Finance) , Legislative Department, Fourth Floor, Shastri Bhawan, New Delhi
12. NIC Unit, Jaisalmer House, New Delhi for uploading on the website of Department of Justice.
13. Concerned File.
14. Guard File
15. Spare copies - 5.



(R.C. Ahuja)

Under Secretary to the Government of India